

(10)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

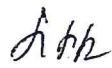
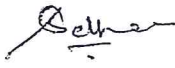
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/410/ (IB)/2017
NAME OF THE PETITIONER(S) : LILLY MARITIME PVT LTD
NAME OF THE RESPONDENT(S) : MEKA DREDGING CO PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	P. R. VANDANA for ANIRUDH KRISHNAN	COUNSEL FOR RESPONDENT	
2.	R. Sabana for Giridhana Rao	For the Petitioner	

ORDER

Counsel representing both the parties are present. Counsel for respondent stated that the parties are making efforts to settle the matter between the parties and the proposal sent by the respondent is under consideration. Counsel for petitioner prayed time for seeking instructions in this regard. Considering the request of both the counsel, time is enlarged as there is a representation that the matter is likely to be settled. In case the settlement fails, both the counsel are directed to submit their arguments. Put up on 20.11.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)